

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Miscellaneous Application No.70091 of 2019

(on behalf of the Appellant)

In

Service Tax Appeal No.70690 of 2016

(Arising out of Order-in-Original No. AGA-EXCUS-000-COM-0043-15-16 dated 23/03/2016 passed by Commissioner of Customs, Central Excise & Service Tax, Agra)

M/s Instyle Fashion

.....Appellant

(301, Tanishq Green, Old Vijay Nagar Colony, Agra)

VERSUS

Commissioner of Customs, Central Excise

& Service Tax, Agra

.....Respondent

(113/4, Sanjay Place, Agra)

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

ADDANDUM

The said Miscellaneous Order No.70153 of 2019 was issued along with final order. However, inadvertently final order number was not assigned and mentioned. Through this addendum, such final order number is being assigned. The same shall be read as Final Order No.71878/2019 and the said final order number shall be read below Miscellaneous Order No.70153/2019.

Sd/-

**(Archana Wadhwa)
Member (Judicial)**

Sd/-

**(Anil G. Shakkarwar)
Member (Technical)**

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